

FIR No. 32/2019

PS: Prasad Nagar

State Vs. Yogesh @ Babu etc

U/s 302/323/341/147/148/149/34 IPC & 25 Arms Act

19.10.2020

Fresh application received. Be registered.

Present:

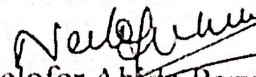
Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Chirag Madan, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

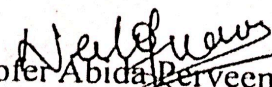
This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Anshul in case FIR No.32/2019 in terms of judgment passed by Hon'ble High Court of Delhi in W. P. (C) No.3037/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) JHC/Delhi
19.10.2020

At 4 pm

At the time of passing of the order, it has been noticed that in the application the name of applicant in the head note is mentioned as Anshul and FIR No. 423/2015, whereas the copy of order filed by the Ld. counsel alongwith application is of Yogesh @ Babu in case FIR No. 32/19. In view therefore, for clarification, put up on 21.10.2020.


(Neelofer Abida Perveen)
ASJ (Central) JHC/Delhi
19.10.2020